


OA/289/87



CORAM : HON'BLE MR P H TRIVEDI : VICE CHAIRMAN

13/11/1987

Learned advocate Mr Y V Shah for the applicant present. Reply filed, taken on record. The case is adjourned to 15th January, 1988 for hearing. Applicant is free to file a re-joinder within 15 days with a notice to the other side.

  
( P H TRIVEDI )  
VICE CHAIRMAN

OA/289/87

Coram : Hon'ble Mr. P.H. Trivedi

(9)  
: Vice Chairman

15/1/1988

Mr.N.S.Shevde the learned advocate for the respondents requests for time for which Mr.Y.V.Shah the learned advocate for the ~~respondent~~ applicant has no objection. Allowed. The case be posted on 5/2/1988 for final hearing.

*P.H. Trivedi*  
(P.H.Trivedi)  
Vice Chairman

a.a.bhatt

OA/289/87

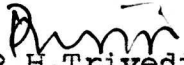
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Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

5/2/1988

Mr.N.S.Shevde learned advocate for the app respondent requests for adjournment, to which Mr.Y.V.Shah learned advocate for the applicant has no objection. Allowed. The case be posted on 29th April,1988 for final hearing.

  
(P.H.Trivedi)  
Vice Chairman

a.a.bhatt


OA/289/87

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CORAM : HON'BLE MR. P. H. TRIVEDI : VICE CHAIRMAN

29-04-1988

Heard learned advocates Mr. Y. V. Shah and Mr. N. S. Shevde for the applicant and the respondents respectively. The impugned order of transfer has been cancelled and now no cause survives. Learned advocate for the petitioner, therefore, wants to withdraw the case. Allowed. The case is disposed of as withdrawn.

  
( P. H. TRIVEDI )  
VICE CHAIRMAN

Shah/-